

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 560 of 1993.

DATE OF DECISION 26-4-93

C Sivadasan \_\_\_\_\_ Applicant (s)

Mr PS Biju \_\_\_\_\_ Advocate for the Applicant (s)

The Chief Postmaster General,  
Kerala Circle, Trivandrum \_\_\_\_\_ Respondent (s)  
and others

Mr CN Radhakrishnan, ACGSC \_\_\_\_\_ Advocate for the Respondent (s)

## CORAM :

The Hon'ble Mr. AV Maridasan, Judicial Member  
and

The Hon'ble Mr. R Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? ~
3. Whether their Lordships wish to see the fair copy of the Judgement? ~
4. To be circulated to all Benches of the Tribunal? ~

## JUDGEMENT

Shri AV Maridasan, Judicial Member

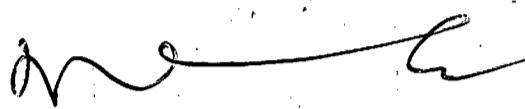
Though the applicant had prayed for several reliefs in this O.A., when the application came up for hearing to-day, learned counsel for the applicants submits that the applicant would be satisfied, if the respondents are directed to finalise the Annexure A2 proceedings within a reasonable time that and/he is not pressing for the other reliefs.

2 Learned counsel for the respondents agreed that the application can be disposed of with/direction to Respondent-3 to take a final decision on the Annexure-A2 proceedings within a reasonable time.

CR

3 In the light of the above submission, we dispose of this application directing Respondent-3 to finalise the proceedings initiated by issuance of Annexure A2, within a period of two months from the date of communication of this order.

4 There is no order as to costs.

  
(R Rangarajan)  
Administrative Member

  
(A.V. Haridasan)  
Judicial Member

26.4.93